

## BUSINESS ADVISORY COMMITTEE

(Tenth Lok Sabha)

### TWENTY THIRD REPORT

(Presented on 1-12-1992)

The Business Advisory Committee held a sitting on Tuesday, the 1st December, 1992.

2. The Committee recommend the allocation of time to the following items of business as shown against each:—

- |   |                             |          |
|---|-----------------------------|----------|
| (1) The Constitution (Seventy-second Amendment) Bill, 1991 as reported by the Joint Committee.<br>( <i>Consideration and Passing</i> )  | } May be discussed together | 5 hours  |
| (2) The Constitution (Seventy-third Amendment) Bill, 1991 as reported by the Joint Committee.<br>( <i>Consideration and Passing</i> )   |                             |          |
| (3) The Constitution (Seventy-fifth Amendment) Bill, 1991.<br>( <i>Consideration and Passing</i> )  | } May be discussed together | 1 hour   |
| (4) The Representation of the People (Amendment) Bill, 1992.<br>( <i>Consideration and Passing</i> )  |                             |          |
| (5) Discussion on the Statutory Resolution seeking disapproval of the Wild Life (Protection) Amendment Ordinance, 1992.   | }                           | 1 hour   |
| (6) The Wild Life (Protection) Amendment Bill, 1992. ( <i>Replacing the Ordinance</i> ).<br>( <i>Consideration and Passing</i> )  |                             |          |
| (7) Discussion on the Statutory Resolution seeking disapproval of the Industrial Finance Corporation (Transfer of Undertaking and Repeal) Ordinance, 1992.  | }                           | 2 hours  |
| (8) The Industrial Finance Corporation (Transfer of Undertaking and Repeal) Bill, 1992. ( <i>Replacing the Ordinance</i> ).<br>( <i>Consideration and Passing</i> )   |                             |          |
| (9) Discussion on the Statutory Resolution seeking disapproval of the Interest on Delayed payments to Small Scale and Ancillary Industrial Undertakings Ordinance, 1992.  | }                           | 1½ hours |
| (10) The Interest on Delayed payments to Small Scale and Ancillary Industrial Undertakings Bill, 1992. ( <i>Replacing the Ordinance</i> ).<br>( <i>Consideration and Passing</i> )  |                             |          |
| (11) The Delhi Municipal Corporation (Amendment) Bill, 1992.<br>( <i>Consideration and Passing</i> )  |                             | 2 hours  |
| (12) The National Thermal Power Corporation Ltd., National Hydro-electric Power Corporation Ltd., and North-Eastern Electric Power Corporation Ltd. (Acquisition and Transfer of Power Transmission System) Bill, 1992.<br>( <i>Consideration and Passing</i> ) |                             | 2 hours  |

3. The Committee also recommend that in order to make available more time for consideration and passing of the Constitution (Seventy-second Amendment) Bill, 1991 and the Constitution (Seventy-third Amendment) Bill, 1991, the House may sit upto 7 P.M. on Tuesday, the 1st and Wednesday, the 2nd December, 1992.

4. The Committee further recommend that discussion under Rule 193 on the flood and drought situation in the country may be held on Thursday, the 3rd December, 1992.

NEW DELHI;  
December 1, 1992  
Agrahayana 10, 1914 (Saka)

SHIVRAJ V. PATIL  
*Chairman,*  
Business Advisory Committee.